

**Raids by CBI on premises of
Government Officers**

3287. SHRI KAMLA PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) the number of Government officials found to be possessing wealth disproportionate to their known sources of income by the Central Bureau of Investigation during the last twelve months;

(b) if so, the details thereof; and

(c) the steps taken to finalise the cases pending investigation ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). In 1986, the CBI registered 137 cases against Government officials for possession of assets disproportionate to the known sources of income.

(c) The progress of investigation is monitored through reviews done at prescribed intervals.

Elimination of corruption in administration in States

3288. SHRI RAMASHRAY PRASAD SINGH :
SHRI V. SREENIVASA
PRASAD :
SHRI BANWARI LAL
PUROHIT :
SHRI LAKSHMAN
MALLICK :

Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have issued guidelines to State Governments to eliminate corruption in administration;

(b) if so, the details thereof;

(c) whether any review of the implementation of the guidelines have been made and if so, the details thereof;

(d) whether some autonomous, organisations would also be covered under the guidelines issued by the Centre;

(e) if so, the names of those organisations; and

(f) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c). The Government have issued guidelines to the State Governments to eliminate corruption in Administration. These guidelines stipulate, among other things, the need for creating suitable vigilance machinery, appointment of Chief Vigilance Officers in sensitive and corruption prone departments and formulation of action plan for anti-corruption efforts. The Government is in continuous correspondence with the State Governments regarding the implementation of the guidelines.

(d) to (f). The guidelines issued are meant for all Departments/Organisations and public enterprises at the State level.

Permission to retain foreign exchange

3289. SHRID. P. JADEJA : Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to permit Indians to retain small amounts of foreign exchange, after declaring it to banks; and

(b) whether Indian travellers after return from abroad can legally retain a small amount of foreign exchange with them ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) and (b). Foreign exchange acquired by persons resident in India by way of income on assets held outside India or by way of inheritance, settlement, or gift and foreign exchange acquired from any person not in India by